

By Speed Post

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-39/1989/ 66 /A

From :- Smti. K. Newar,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Smti. Hema Devi Bhuyan,
Principal Judge, Family Court,
Barpeta.

Dated Guwahati the 8th January 2019.

Sub: **Station Leave Permission along with permission to use the official allotted vehicle.**

Ref:- Your letter No. F.C(B)/2019/11 dtd. 03.01.2019.

Madam,

With reference to the above, I am directed to inform you that you have been granted station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 11.01.2019 till the morning of 17.01.2019. The Chief Judicial Magistrate, Barpeta and in her absence the senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-39/89/ 67 /A, dated 8.1.19 Rolan
Copy forwarded for information to:

1. The Chief Judicial Magistrate, Barpeta.



JT. REGISTRAR (VIGILANCE)